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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1118/92.

Dt. of Decision : 28.12.94.

V. Ramanaiah

.. Applicant.

Vs

1. Chief Administrative Officer,
Construction, SC Rly,
Secunderabad.
2. Divisional Railway Manager (P)
SC Rly, Hyderabad Division,
Secunderabad.
3. The Divisional Engineer,
Construction-I
SC Rly, Secunderabad.
4. K.S. Sesha Rao Gopal

.. Respondents.

Counsel for the Applicant : Mr. P. Krishna Reddy

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

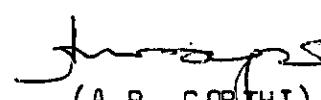
CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

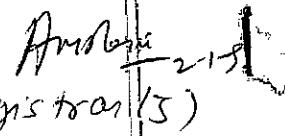
- - -
ORDER

As Per Hon'ble Shri A.B. Gorthi, Member (Admn.)

Shri P. Krishna Reddy, learned counsel for the applicant appears and states that no ~~further~~ relief in this OA is ^{now} required. In view of the submission ~~made~~ by the learned counsel for the applicant, the OA is dismissed as having become infructuous. No costs.


(A.B. GORTHI)
MEMBER(ADMN.)

Dated : The 28th December 1994.
(Dictated in Open Court)


D.Y. Registrar (S)

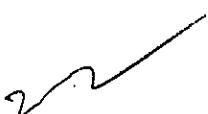

Contd. 24

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Copy to:-

1. Chief Administrative Officer, Constructions, S.C.Rlys, Secunderabad.
2. Divisional Railway Manager(P), S.C.Railway, Hyderabad Division, Secunderabad.
3. The Divisional Engineer, Construction-I, S.C.Railway, Secunderabad.
4. One copy to Sri. P.Krishna Reddy, advocate, CAT, Hyd.
5. One copy to Sri.V.Bhimanna, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-



In the C.A.T. Hyderabad Bench
Hyd.

Hm. Mr. A. R. Gorur, A.M.

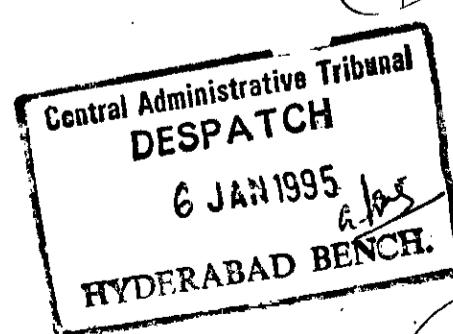
Judgement dt. 28/12/94

DA 1118792

DA. dismissed.

No order as to
costs.

No spare copy



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